

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**  
**WEDNESDAY, THE FIFTH DAY OF JANUARY**  
**TWO THOUSAND AND TWENTY TWO**

**:PRESENT:**

**THE HONOURABLE SRI JUSTICE UJJAL BHUYAN**  
**CRIMINAL PETITION NO: 185 OF 2022**

**Between:**

Shri Bandi Sanjay Kumar, S/o. Late Narsalah

**Petitioner/Accused No.1**

**AND**

The State of Telangana, P.S.Karimnagar-II Town, Through its Public Prosecutor,  
High Court Building, High Court, Hyderabad.

**Respondent/Complainant**

Petition under Section 482 of Cr.P.C, praying that in the circumstances stated in the grounds filed in the Cr.P., the High Court may be pleased to quash the remand order dated 03-01-2021 passed by the Principal Junior Civil Judge - Cum Judicial Magistrate of First Class at Karimnagar in Crime No. 02 of 2022 registered by PS Karimnagar-II Town for the offence U/s.143, 188, 341, 332, 333 R/w 149 IPC, Section 51(b) of DM Act, Section 3 of PDPP Act and consequentially direct the Jail authorities to forthwith release the Petitioner/Accused No.1 in the interest of justice.

**IA NO: 1 OF 2022**

Petition under Section 482 of Cr.P.C praying that in the circumstances stated in the petition, the High Court may be pleased to suspend the order dated 03-01-2022 in adding section 333 of IPC to the existing sections of Crime No.02 of 2022 of PS Karimnagar-II Town on the memo filed by the Respondent Police in the interest of justice, pending disposal of CRLP No. 185 of 2022, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the grounds filed in support thereof and upon hearing the arguments of Sri D. Prakash Reddy, Senior Counsel for Sri Gummalla Bhasker Reddy Advocate for the Petitioner, Sri C.Pratap Reddy, Public Prosecutor for Respondent, The Court made the following:

**ORDER**

1. Heard Mr. D. Prakash Reddy, learned Senior Counsel for the petitioner, and Mr. C. Pratap Reddy, learned Public Prosecutor for the respondent/State of Telangana.
2. Issue notice.
3. Since learned Public Prosecutor appears for the respondent/State of Telangana, requirement of formal notice stands obviated.
4. Since transcription of the detailed order may take some time, the operative portion may be made available to the parties.
5. The impugned docket order dated 03.01.2022 *qua* the petitioner is, hereby, stayed. Petitioner is directed to be released forthwith on furnishing personal bond.